



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ५, अंक १७(३)]

सोमवार, मे ६, २०१३/वैशाख १६, शके १९३५

[पृष्ठे ४, किंमत : रुपये १८.००

असाधारण क्रमांक ३१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलला विधयक (इंग्रजी अनुवाद)

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2013 (Mah. Act No. XI of 2013), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,

Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XI OF 2013.

(First published, after having received the assent of the Governor in the "*Maharashtra Government Gazette*", on the 6th May 2013).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

XLVII of 1956. WHEREAS, it is expedient further to amend the Maharashtra Legislative  
XLVIII of 1956. Council (Chairman and Deputy Chairman) and Maharashtra Legislative  
XLIX of 1956. Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the  
Mah. VIII of 1978. Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra  
Legislature Members' Salaries and Allowances Act and the Leaders of  
Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978,

for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fourth Year of the Republic of India, as follows:—

## CHAPTER I

### PRELIMINARY

Short title  
and  
commencement.

1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2013.

(2) It shall be deemed to have come into force on the 1st April 2013.

## CHAPTER II

### AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT

Amendment of  
XLVII of 1956.

2. In section 9 of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Chairman and Deputy Chairman and the Speaker and Deputy Speaker Salaries and Allowances Act"), in sub-section (2),—

(i) in clause (a), for the words "journey by first class by railway", at both the places where they occur, the words "journey by air-conditioned two-tier by railway" shall be substituted;

(ii) in clause (b), for the words "journey by first class by railway", at both the places where they occur, the words "journey by air-conditioned two-tier by railway" shall be substituted.

Amendment of  
section 12B of  
XLVII of 1956.

3. In section 12B of the Chairman and Deputy Chairman and the Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures "Rs. 8,000" the letters and figures "Rs. 15,000" shall be substituted.

## CHAPTER III

### AMENDMENTS TO THE MAHARASHTRA MINISTERS' SALARIES AND ALLOWANCES ACT

Amendment of  
section 10B of  
XLVIII of 1956.

4. In section 10B of the Maharashtra Ministers' Salaries and Allowances Act, (hereinafter, in this Chapter, referred to as "the Ministers' Salaries and Allowances Act"), in sub-section (2),—

(i) in clause (a), for the words "journey by first class by railway", at both the places where they occur, the words "journey by air-conditioned two-tier by railway" shall be substituted;

(ii) in clause (b), for the words "journey by first class by railway", wherever they occur, the words "journey by air-conditioned two-tier by railway" shall be substituted.

5. In section 10C of the Ministers' Salaries and Allowances Act, for the letters and figures "Rs. 8,000" the letters and figures "Rs. 15,000" shall be substituted. Amendment of section 10C of XLVIII of 1956.

#### CHAPTER IV

##### AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT

XLIX of 1956. 6. In section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Members' Salaries and Allowances Act"), in sub-section (1A), the *Explanation* shall be renumbered as *Explanation I* and after *Explanation I* as so renumbered, the following *Explanation* shall be inserted, namely:— Amendment of section 5 of XLIX of 1956.

*Explanation II.*— Where the member undertakes or performs journey by air, alongwith his spouse, every single journey so undertaken or performed shall, for the purposes of this sub-section, be counted as two single journeys."

7. In section 5AC of the Members' Salaries and Allowances Act, in sub-section (2),— Amendment of section 5AC of XLIX of 1956.

(i) in clause (a), for the words "journey by first class by railway", at both the places where they occur, the words "journey by air-conditioned two-tier by railway" shall be substituted ;

(ii) in clause (b), for the words "journey by first class by railway", wherever they occur, the words "journey by air-conditioned two-tier by railway" shall be substituted.

8. In section 6 of the Members' Salaries and Allowances Act, in sub-section (3), for the letters and figures "Rs. 8,000" the letters and figures "Rs. 15,000" shall be substituted. Amendment of section 6 of XLIX of 1956.

#### CHAPTER V

##### AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978

Mah. VIII of 1978. 9. In section 7 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as "the Leaders of Opposition Salaries and Allowances Act"), in sub-section (2),— Amendment of section 7 of Mah. VIII of 1978.

(i) in clause (a), for the words "journey by first class by railway", at both the places where they occur, the words "journey by air-conditioned two-tier by railway" shall be substituted ;

(ii) in clause (b), for the words "journey by first class by railway", wherever they occur, the words "journey by air-conditioned two-tier by railway" shall be substituted.

Amendment of  
section 10A of  
Mah. VIII of  
1978.

**10.** In section 10A of the Leaders of Opposition Salaries and Allowances Act, for the letters and figures "Rs. 8,000" the letters and figures "Rs. 15,000" shall be substituted.